

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.60/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2017

NAME OF THE PARTIES: Ms. Alka Paresh Vora

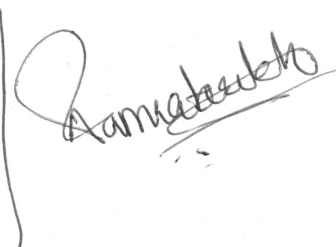
V/s.

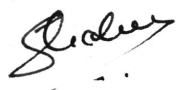
M/s. Zero Tolerance Elevator & Escalator Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58,59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Lushma Nagaraj w/b Converse Law LLP	Advocates for the Petitioner	
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2	Counsel Ms. Nimay Dave a/w Adv. Mrs. Namrata Girish Dalal and Ms. Ranica Chawalla as w/b M/s Mulla and Mulla and Gaigubhai and Case	Advocates for Respondent Nos 1 to 4	
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3)	Mustafa Kachwala Shoban Kachwala w/b. HSA Advocates	Advocates for Respondent No. 5	
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4.	Niketa Bhat a/w Anza Khatri w/b AAK Legal	Adv. for R6	
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COMMON ORDER

Co. Appeal. No.56/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.57/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.58/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.60/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.61/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.62/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.63/58-59/NCLT/MB/MAH/2016

1. The Learned Representatives in respect of 7 Group Cases are present.
2. At the outset, the Learned Representatives have informed that there is one more Case Titled as Mrs. Alka Paresh Vora V/s M/s Rhine Valley Leasing & Finance Ltd. & Ors. in Court Room No. 1 listed for hearing today itself i.e. 25th January, 2017 because the paid up share capital is above Rs. 50 Lakhs.
3. It has also been informed that a letter dated 21.12.2016 has been addressed to Registry, Mumbai Bench with a request to club all these Petitions together.
4. In the above circumstance, when the clubbing is requested and one of the Petition contains the paid up share capital above Rs. 50 Lakhs, therefore these matters are first required to be clubbed and then to be transferred to Court Room No. 1, however, requisite direction from the Principal Bench is required. Therefore, Registry is directed to immediately obtain direction from the Principal Bench and thereafter fix all these cases as per the directions. Till then all these matters are adjourned Sine die.

Dated: 25th January, 2017

Sd/-
M. K. SHRAWAT
Member (Judicial)